

**SPECIAL BENCH**

**ITEM NO.134**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No.22/ALD/2023 IN CA (CAA) No.25/ALD/2023**  
**(Second Motion)**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>HARDAYAL INFRATECH PRIVATE LIMITED WITH HARDAYAL INFRA PROJECTS PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>230/ 232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Suyash Agarwal, Adv. : *For the Petitioner*  
Sh. Krishna Dev Vyas, Adv. : *For the ROC*  
Sh. Gaurav Mahajan, Proxy for : *For the I.T. Deptt.*  
Sh. Krishna Agarwal, Sr. S.C.  
Sh. Ajit Kumar Singh, AOL : *For the O.L. Alld.*

**ORDER**

- 1.** In this case, the reports on behalf of the ROC, RD and OL have already been filed, which are on record.
- 2.** Ld. Counsel representing the Petitioner states that he has not received the copy of the said replies. Ld. Counsels are directed to supply another copy of their replies to the Ld. Counsel representing the petitioner on his email ID to be shared on the chat box.
- 3.** Ld. Counsel representing the Income Tax Department seeks and is granted two weeks time to file its report by serving an advance copy to the other side. It is made clear this would be the last opportunity granted to the Income Tax Department for filing its report.
- 4.** Let the matter be adjourned for further hearing before the Regular Bench on 22<sup>nd</sup> August, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

**18<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*